

63028

The High Court of Kerala

Kochi- 682 031  
Dated- 11.07.2018



**Proceedings**

High Court establishment- filling up the vacancies in the categories of Private Secretary to Judge and Personal Assistant (Selection Grade) to Judge, High Court- orders issued.

- Read :
1. Interim Order dated 11.7.2017 of Honourable High Court in W.P.(C) No.22823/2017
  2. Rule 21 of the Kerala Service Rules, Part-I.
  3. High Court Proceedings No. A5-10335/2018 dated 30.06.2018.
  4. Submission dated 27.5.2017 from Smt,Bindu K.K., Personal Assistant to the Chief Justice, High Court.
  5. High Court Proceedings No. A5-43891/2015 dated 12.6.2017
  6. G.O. (P) No.19/2018/Home dated 28.04.2018.
  7. Submission dated 21.5.2018 from Smt,Bindu K.K., Personal Assistant to the Chief Justice, High Court.
  8. Rule 21 of the Kerala High Court Service Rules, 2007.

**Order No. A5- 43891/2015 / A9**

Consequent to the retirement on superannuation of Sri. K.V. Shaji, Private Secretary to Judge from service on superannuation on 30.06.2018 A.N., a vacancy has arisen in the category of Private Secretary to Judge, High Court, w.e.f., 1.7.2018 F.N.

As per High Court Proceedings read (5) above, Smt.Bindu K.K., Private Secretary to Judge now working as Personal Assistant to the Chief Justice was permitted to continue in her present post till a reply from Government in the matter of rectification of anomaly associated with the scale of pay of the post of Personal Assistant to the Chief Justice is received, in the light of the rule read (2) above.

As per G.O. read (6) above, the Government have rejected the said proposal. Since Smt.Bindu K.K., as per the submission read (6) above, has filed a fresh representation seeking rectification of the anomaly associated with the scale of pay of the post of Personal Assistant to the Chief Justice and it has been ordered therein to request the Government to reconsider the matter.

The Honourable Acting Chief Justice is pleased to permit Smt.Bindu K.K. to continue as Personal Assistant to the Chief Justice.

Accordingly, Smt.Bindu K.K., Private Secretary to Judge now working as Personal Assistant to the Chief Justice is permitted to continue in her present post as the matter of rectification of anomaly associated with the scale of pay of the post of Personal Assistant to the Chief Justice is pending, in the light of the rule read (2) above.

(p.t.o.)

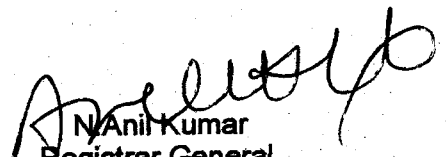
IT,

**In the circumstance, the following orders are issued:**

(1) Smt. Diksy Lazar A.L., Personal Assistant (Selection Grade) to Judge, High Court in the scale of pay of Rs.39500-83000 with compensatory allowance of Rs.700/- per month is promoted as Private Secretary to Judge, High Court in the scale of pay of Rs.45800-89000 with compensatory allowance at the same rate on temporary basis vice Sri.K.V.Shaji, Private Secretary to Judge retired from service on superannuation as per High Court Proceedings read (3) above. Smt. Diksy Lazar A.L. will hand over the charge of Personal Assistant (Selection Grade) to Judge, High Court to Smt.Keziya Paul, (SI.No.2), and will take charge as Private Secretary to Judge, High Court from Smt. Deepa A.C., Private Secretary to Judge, High Court forthwith.

(2) Smt.Keziya Paul, Personal Assistant (Grade I) to Judge, High Court in the scale of pay of Rs.32300-68700 with compensatory allowance of Rs.700/- per month is promoted as Personal Assistant (Selection Grade) to Judge, High Court in the scale of pay of Rs. 39500-83000 with compensatory allowance at the same rate on temporary basis, vice Smt. Diksy Lazar A.L., promoted as Private Secretary to Judge on temporary basis as above. Smt.Keziya Paul, will take charge as Personal Assistant (Selection Grade) to Judge, High Court from Smt. Diksy Lazar A.L. (SI.No.1).

**(By Order)**

  
Anil Kumar  
Registrar General

To

The persons concerned.  
The Accountant General (A&E), Kerala, Thiruvananthapuram (3 copies)  
The Sub Treasury Officer, Ernakulam  
The Joint Registrars, High Court  
The Finance Officer, High Court  
The Public Relations Officer and Protocol Officer, High Court  
The Private Secretary to the Chief Justice, High Court  
The Chief Librarian, High Court  
The Assistant Registrar in charge of Chief Justice's Secretariat, High Court  
The Personal Assistant to the Chief Justice, High Court  
The Confidential Assistants to the Registrars, High Court  
The Confidential Assistant to the Additional Registrar (General Administration),  
High Court  
The Finance Wing, High Court  
The G (Accounts- I, II & III) Sections, High Court  
The J Section, High Court (for publishing in the High Court website)  
The A1, A2, A3, A4 & A6 Seats, High Court  
The Administrative Records Section, High Court  
The File/Stock file.